

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE & INDUSTRY

PUBLIC NOTICE NO. 11 (RE-00)/1997-2002

New Delhi , the 1st June, 2000

In exercise of powers conferred under Paragraph 4.11 of the Export and Import Policy 1997-2002, as notified in the Gazette of India extraordinary, Part-II-Section 3 – Sub- section (ii) vide S.O.No.283(E) dated 31.3.97, the Director General of Foreign Trade hereby makes the following amendment in Handbook (Vol.1). (RE-00), 1997-2002.

1. The following shall be added at the end of the Paragraph 5.24

"However, transferability of such licences granted to Hotels/Restaurants/Travel agents/Tour operators may be allowed within their respective groups."

2. Following amendments shall be made in paragraph –9.44

The word and expression "Development Commissioner/Customs" as appearing in second and third sentences of the above paragraph shall be amended to read as "Development Commissioner".

3. Following amendments shall be made in Chapter 10:

The word and expression "paragraph 10.3(a) or (b) of the Policy" wherever appearing in paragraphs 10.3, 10.10(b), 10.11 and 10.11A , shall be substituted by the word and expression "paragraph 10.3(a) and (b) of the Policy ". However, in such cases where the firm is claiming the benefit under 10.3 (a), the benefit under 10.3(b) shall be confined to the items reflected in column 20 of Appendix– 11B.

4. Paragraph 12.15 shall be amended to be read as under :

"The exporter eligible for Golden status certificate, in terms of paragraph 12.14 of the Policy, shall submit their application in Appendix.1A and shall also enclose self attested photocopies of previous three status certificates alongwith a CA certificate indicating the FOB value of exports in the preceding year. They will be required to surrender current and valid recognition certificate, if any, held by them on date. Such applications shall be filed with the Directorate General of Foreign Trade "

5. The second sentence of heading A(iii) of Appendix- 17 ,viz "Documents to be enclosed with application form", shall be amended to read as under:

"However, in respect of supplies under paragraph 10.2 (d),(e),(f) and (g), wherever eligible for refund of TED, if the applicant is not able to furnish payment certificate, , he may alternatively furnish the copies of the excise invoices showing the receipt of the material by the Project Authority duly countersigned by the authorised person for this purpose as given in note (3)of Appendix- 14A, in lieu of payment certificate."

6. In Appendix - 11I, the following shall be added at S.No.4 under the heading "List of documents to be attached"

1. Brand registration certificate issued under Trade and Merchandise Marks Act, 1958.

Or

Acknowledgment of application filed for the registration of brand under Trade and Merchandise Marks Act, 1958.

Or

A certificate of registration for foreign brands in their respective country provided the exports are made under the legend "Made in India".

7. The following amendments shall be made in Appendix- 28A:

a. Product Group: Engineering (Product Code: 61)

i. The description of the Export product at S.No.53 shall be amended to read as under :

" Outdoor weather proof light fitting with Glass shell/ Acrylic cover."

i. The value caps for DEPB entitlement as given in column (4) of the above Appendix, shall be imposed as indicated against the following entry numbers:

S.No.	DEPB entry No.	Value cap
1.	1	Rs. 95/- Per Kg.
2	2	Rs. 110 / - Per Kg.

2.	2	Rs.110/- Per Kg.
3.	22	Rs. 575/- Per Pc.
4.	23	Rs. 575/- Per Pc.
5.	55	Rs.600/- Per Pc.
6.	62	Rs. 1000/- Per Pc.
7.	107	Rs. 20/- Per Kg.
8.	108	Rs. 40/- Per Kg.
9.	113	Rs. 40/- Per Kg.
10.	139	Rs. 75/- Per Kg.
11.	198	Rs. 45/- Per Kg.
12.	199	Rs.. 70/- Per Kg.
13.	208	Rs. 45/- Per Kg.
14.	229	Rs. 40/- Per Kg.
15.	241	Rs. 125/-Per Kg.
16.	259	Rs.130/- Per Kg.
17.	283	Rs. 90/- Per Kg.
18.	292	Rs.40/- Per Kg.
19.	293	Rs. 40/- Per Kg.
20.	305	Rs.85/- Per Kg.
21	306	Rs 40 / - Per Kg

21.	300	Rs.40/- Per Kg.
22.	315	Rs.60/-Per Kg.
23.	319	Rs. 40/- Per Kg.
24.	325	Rs.40/- Per Kg.
25.	334	Rs.200/- Per Pc.
26.	335	Rs. 285/- Per Kg.
27.	344	Rs. 100/- Per Kg.
28.	345	Rs.100/- Per Kg.
29.	370	Rs. 125/- Per Kg.
30.	410	Rs. 25/- Per Kg.
31.	411	Rs. 40/- Per Kg.
32.	422	Rs. 40/- Per Kg.
33.	445	Rs. 40/- Per Kg.
34.	452	Rs. 60/- Per Kg.
35.	453	Rs.40/- Per Kg.

(ii) The value caps for DEPB entitlement as given in column (4) of the above Appendix, shall be amended for the following items as indicated against their respective entry numbers:

S.No	DEPB Entry No.	Value Cap
1.	71(i)	Rs.105/- Per Kg.

2.	71(ii)	Rs. 175/- Per Kg. for Alloy Steel forgings (machined) Rs. 400/- Per Kg. for stainless steel forgings (machined)
3.	72(i)	Rs. 85/- Per Kg.
4.	72(ii)	Rs. 125/- Per Kg. for Alloy steel Per Kg. For Alloy Steel forgings (rough) Rs. 300/- Per Kg. for stainless steel forgings (rough)
5.	81	Rs. 90/- Per Kg.
6.	87	Rs. 90/- Per Kg.
7.	389	Rs. 105/- Per Kg.

b.Product Group: Chemical (Product Code- 62)

- i. The word and expression "or 1,8 Dichloro Anthraquinone" stands deleted from the entry at S.No.79.
 - ii. The DEPB rate given under S.No. 505, 527, 759, 786 and 864 stand deleted.
 - iii. The description of the export product at S.No.463 shall be amended to read as " Pentaerythritol (all grades).
 - iv. The description of the export product at S.No.504 shall be amended to read as " Cypermethrin Technical".
 - v. Value cap of Rs.700/kg shall be added in column 4 against S.No.758.
 - vi. The description of the export product at S.No. 891 shall be corrected to read as " NAPROXEN".
 - vii. The following shall be added after S.No.980:
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S.No.	Description	DEPB rate	Value cap
981	PYRIDINE'	9%	
982	LORATADINE'	9%	
983	2-PICOLINE'	6%	
984	CHOLINE DI-CHLORIDE (2-DICHLOROETHYL TRIMETHYL AMMONIUM CHLORIDE'.	5%	
985	'2-HYDROXY METHYL 3,5 DIMETHYL 4 METHOXY PYRIDINE (OMEPRazole INTERMEDIATE)'	16%	Rs. 8500/kgs
986	TRIETHYLENE GLYCOL (TEG)	7%	
987	ORGANIC TITANATE	16%	Rs145/kg.

c.Product Group: Plastic (Product Code: 63)

i)Value cap of Rs.60/kg shall be added in column 4 against S.No.137.

ii)The description of the export product given in S.No.8 to 15 shall be corrected to read as under

8	Articles made solely of ABS not elsewhere specified, and covered under S.No.H-21 of SION
9	Articles made solely of HDPE not elsewhere specified, and covered under S.No.H-23 of SION
10	Articles made solely of LDPE not elsewhere specified, and covered under S.No.H-25 of SION

11	Articles made solely of Nylon 6 not elsewhere specified, and covered under S.No.H-26 of SION
12	Articles made solely of Nylon 66 not elsewhere specified, and covered under S.No.H-27 of SION
13	Articles made solely of Polycarbonate not elsewhere specified, and covered under S.No.H-28 of SION
14	Articles made solely of Polypropylene not elsewhere specified, and covered under S.No.H-30 of SION
15	Articles made solely of Polystyrene not elsewhere specified, and covered under S.No.H-31 of SION

iii)The following shall be added after S.No.144

S.No.	Description	DEPB rate	Value cap
145	Polypropylene mats	20%	Rs.50/kg.

7. The addresses of following two Regional offices of CAPEXIL as appearing in column (4) at S.No. 6 of Appendix-31 shall be corrected to read as under :

a. Southern Region

"Rasheed Mansion, 622 Anna Salai

Chennai - 600006

Tel Nos: 044-8292310/8294713

Fax: 044-8295386

b. Northern Region

"Vandana Building, 4C,

4th Floor, 11, Tolstoy Marg,

New Delhi- 110001

Tel Nos: 3356703/3711479/3752282

Fax: 3314486

E.Mail address: capexiln@bol.net.in

This issues with approval of DGFT.

(N.L. Lakhanpal)

Director General of Foreign Trade

Copy to all concerned,

By orders etc.

(A.K. Srivastava)

Dy.Director General of Foreign Trade